

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

OA 10/94.

Dt. of Order: 10-1-94.

G.Boolakshmi

...Applicant

Vs.

1. Union of India, represented by the Finance, Department of Ministry of Affairs, New Delhi.
2. The General Manager, Security Printing Press, Mint Compound, Saifabad, Hyd-4.
3. The Pay & Accounts Officer, Pay & Accounting Unit, Security Printing Press, Saifabad, Hyderabad.

...Respondents

Counsel for the Applicant : Shri N.Ram Mohan Rao

Counsel for the Respondents : Shri Kota Bhaskara Rao, CGSC

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CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

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...2.

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ORDER

As per Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

This is an application filed under Section 19 of the Administrative Tribunals Act, to direct the respondents to pay relief on family pension, and also continue to pay the same and to pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. The facts so far necessary to adjudicate the OA in brief, are as follows.

The applicant is the widow of Shri G.Ramachander who had worked formerly in the Security Printing Press, Hyderabad. The said G. Ramachander died while he was in service on 9.9.83. The applicant was sanctioned family pension with effect from 10.9.1983. Initially she was sanctioned family pension Rs. 197/- per month and same was enhanced to Rs. 375/-. The applicant was subsequently appointed as Sweeper/Scavenger on 5.11.1983 in the same department i.e., Security Printing Press, Hyderabad.

From 5.11.1983 the respondents ~~has~~ stopped the payment of relief on pension. It is the case of the applicant that she has got a right to be paid relief on family pension and that the denial of the same is illegal and arbitrary. So the present OA is filed by the applicant for the relief as already indicated above.

4. We have heard this OA in the presence of Mr. Siva for N. Ram Mohan Rao counsel for the applicant and Mr. Kota Bhaskara Rao standing counsel for the respondents. Mr. Kota Bhaskara Rao standing counsel for the respondents stoutly opposes this OA.

5. Along with this OA, the applicant has filed the judgements dt. 13.9.93 passed in OAs 1116/93 and 1117/93 of the Division Bench of this Tribunal. The facts in the two disposed OAs i.e., in OA No. 1116/93 and 1117/93 and the facts in this OA are identical and similar. This bench while allowing the said OAs had directed the respondents to pay the applicants therein Dearness allowance on the family pension but had restricted the monetary benefit only for a period of one year prior to the filing of those OAs. As already pointed out, as the applicant herein is similarly placed to the applicants in OAs 1116/93 and 1117/93, the applicant is entitled to the benefit of those judgements. So in deciding this OA, we follow respectfully the decision of this bench in OAs 1116/93 and 1117/93. In the result, the respondents are hereby directed to pay the applicant and Dearness relief on family pension ^{with} ~~and also~~ all consequential benefits. (000)

6. This OA had been filed on 29.12.93.

Hence the monetary benefits are restricted only for a period of one year prior to 29.12.93. The directions in the judgement shall be complied by

the date of communication of this judgement.

Eventhough the applicant had claimed interest on the arrears of Dearness relief, due to be paid to

claim of the applicant for interest is hereby rejected. OA is disposed of accordingly. No Costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

Dated : The 10th January 94
(Dictated in Open Court)

Deputy Registrar (J)

To spr

1. The Secretary, to Govt. Union of India,
Ministry of Finance, Dept. of Economics & Affairs,
New Delhi.
2. The General Manager, Security Printing Press,
Mint Compound, Saifabad, Hyderabad-4.
3. The Pay & Accounts Officer, Pay & Accounting Unit,
Security Printing Press, Saifabad, Hyderabad
4. One copy to Mr. N. Rammohan Rao, Advocate, CAT.Hyd.
5. One copy to Mr. Kota Bhaskar Rao, Addl. QSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

Verbal
Recd 24
J. S. S.

TYPED BY

9 COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND
THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.B.RANGARAJAN : MEMBER(A)

Dated: 10-1-1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 10/94 in

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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